

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-506

IB-936/PB/2018

IA-1892/2020, CA/2507/2019, IA/4927/2022, IA/4778/2022

IN THE MATTER OF:

Sanjeev Memorial Foundation

....Applicant

Vs.

Kamrup Housing Projects Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 10.11.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Adv UN Singh along with Sourabh Adv

For the Respondent :

For the SRA : Adv Rakesh Kumar, Adv Preeti Kashyap,
Adv Ankit Sharma, Adv Varun Pandit,
Adv Yash Dhawan Advocates

For the RP : CS Gupta Adv

ORDER

IA/4927/2022:-

This is an application filed by the Greater Noida Industrial Development Authority objecting to the Resolution Plan. Ld. Counsel for the Applicant appears and sought time to file rejoinder to the reply filed by the Resolution Professional and SRA. Two weeks' time is granted for filing rejoinder and a copy of the same should also be provided to the Ld. Counsel for the RP and Ld. Counsel for the SRA. Since it is an old matter, it is made clear that no further adjournment shall be granted. The parties, if so desire may file a short synopsis of the Resolution Plan/objection. List this application for arguments on **08.12.2023.**

All other IAs i.e. IA-1892/2020, CA/2507/2019, IA/4778/2022 be listed on **08.12.2023**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)